NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

MA 601/2017
in C.P. (IB)-1097(MB)/2017

CORAM: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018

NAME OF THE PARTIES: Tata Power Trading Co. Ltd.
v/s.
Indusar Global Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

ORDER

The Petitioner's Counsel as well as the Corporate Debtor are present.

On the Restoration Application filed by the Petitioner for restoration of the Company Petition already dismissed in terms of Consent Terms arrived between the parties, this Restoration Application is hereby **dismissed** making it clear that no procedure for restoration of the Company Petition is available under the Code or Rules thereto. If for any reason, the Petitioner is entitled to file fresh Company Petition, he is at liberty to do so.

Accordingly, this Application is hereby **dismissed**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)